

[Mr. Speaker]

the course of inter-State trade or commerce and to declare certain goods to be of special importance in inter-State trade or commerce and specify the restrictions and conditions to which State laws imposing taxes on the sale or purchase of such goods of special importance shall be subject."

The motion was adopted.

Shri T. T. Krishnamachari: Sir, I introduce* the Bill.

REPRESENTATION OF THE PEOPLE (FOURTH AMENDMENT) BILL**

The Minister of Law and Minority Affairs (Shri Biswas): Sir, on behalf of Shri Pataskar, I beg to move for leave to introduce a Bill further to amend the Representation of the People Act, 1950.

Mr. Speaker: The question is: "That leave be granted to introduce a Bill further to amend the Representation of the People Act, 1950."

The motion was adopted.

Shri Biswas: Sir, I introduce the Bill.

DISPLACED PERSONS (COMPENSATION AND REHABILITATION) AMENDMENT BILL†

The Minister of Rehabilitation (Shri Mehr Chand Khanna): Sir, I beg to move for leave to introduce a Bill to amend the Displaced Persons (Compensation and Rehabilitation) Act, 1954.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to amend the Displaced Persons (Compensation and Rehabilitation) Act, 1954."

The motion was adopted.

Shri Mehr Chand Khanna: Sir, I introduce the Bill.

ADMINISTRATION OF EVACUEE PROPERTY (AMENDMENT) BILL‡

The Minister of Rehabilitation (Shri Mehr Chand Khanna): Sir, I beg to move for leave to introduce a Bill further to amend the Administration of Evacuee Property Act, 1950.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Administration of Evacuee Property Act, 1950."

The motion was adopted.

Shri Mehr Chand Khanna: Sir, I introduce the Bill.

PAPERS LAID ON THE TABLE

STATEMENT RE ORDINANCES

PROMULGATED

Representation of the People (Amendment) Ordinance

The Minister of Law and Minority Affairs (Shri Biswas): Sir, on behalf of Shri Pataskar, I beg to lay on the Table a copy of the explanatory statement giving reasons for immediate legislation by the Representation of the People (Amendment) Ordinance, 1956 (No. 9 of 1956) as required under Rule 89(1) of the Rules of Procedure and Conduct of Business in Lok Sabha. [See Appendix II, annexure No. 28].

Displaced Persons (Compensation and Rehabilitation) Amendment Ordinance

The Minister of Rehabilitation (Shri Mehr Chand Khanna): Sir, I beg to lay on the Table a copy of the explanatory statement giving reasons for

*Introduced with the recommendation of the President.

**Published in the Gazette of India Extraordinary Part II—Section 2, dated 21-11-56 pp. 869-70.

†Published in the Gazette of India Extraordinary Part II—Section 2, dated 21-11-56 pp. 871-77.

‡Published in the Gazette of India Extraordinary Part II—Section 2, dated 21-11-56 pp. 878-85.